

**Data as to Rehabilitation under
Victim Compensation Scheme
Period = 1st Quarter (1-1-19 to 31-3-19)
(District including Sub Division)**

Format A

Sl No.	Name of Court with Full Designation	Name and address of the victims with details of Case No. GR Case No./ST Case No./PS Case No./Comp Case No. (N.B: Name/Identity of Rape Victim and Victim under POCSO Act and Juvenile not to be revealed	Whether Chargesheet/ Final Form submitted (please specify the sections, date of filing of chargesheet and date of taking cognizance).	Whether Compensation Quantified		Compensation paid		Whether compensation paid by accused/ appellant/ convict or State of Jharkhand	Whether interim or Final compensation paid in terms of the order of the Hon'ble High Court or other Court's order (Please specify the case no. as well as the amount quantified or paid.	Compensation amount quantified but yet to be paid	In brief, please specify the Rehabilitation Measure taken/ordered under ten schemes of NALSA (specify name of the scheme under which benefit extended/number of beneficiaries scheme wise)	Whether demand for fund made through DC, Please specify the letter No.
				Specify Interim Compensation quantified, with date	Specify Final Compensation quantified, With date	Specify Interim Compensation paid, with date	Specify Final Compensation paid, with date					
1	ASJI Khunti	Rape Victim ST 145/2016 GR 479/2015 Karra PS 72/2015	376/313 IPC	N/A	Final compensation 19.03.2019	N/A	N/A	State of Jharkhand	1,00,000/-	Final compensation 19.03.2019	Victim Compensation Scheme 2012	
2		Victim ST 111/2014 GR 354/2013 Khunti PS 136/2013	04 POCSO ACT	N/A	Final compensation 19.03.2019	N/A	N/A	State of Jharkhand	50,000/-	Final compensation 19.03.2019	Victim Compensation Scheme 2012	
3		Rape Victim POCSO 01/2018 Murhu PS case No. 02/2018	376(2)(i) IPC	Interim compensation 19.03.2019	N/A	N/A	N/A	State of Jharkhand	1,00,000/-	Interim compensation 19.03.2019	Victim Compensation Scheme 2012	
4		Rape Victim POCSO 01/2017 GR 354/2013 Khunti PS 136/2013	376/511/34 IPC and 04/18 POCSO ACT	N/A	Final compensation 19.03.2019	N/A	N/A	State of Jharkhand	50,000/-	Final compensation 19.03.2019	Victim Compensation Scheme 2012	
5		Rape Victim POCSO 06/2017	376 IPC and 04/06 POCSO ACT	N/A	Final compensation	N/A	N/A	State of Jharkhand	1,00,000/-	Final compensation	Victim Compensation Scheme 2012	

					19.03.2019					19.03.2019		
6	ASJI Khunti	Rape Victim POCSO 02/2018	376(2)(i) IPC and 04 POCSO ACT	N/A	Final compensation 19.03.2019	N/A	N/A	State of Jharkhand	1,00,000/-	Final compensation 19.03.2019	Victim Compensation Scheme 2012	
7		Urwanti Kumari Arbind Kumar ST 191/2018 GR 213/2016 Torpa PS 33/2016	379/364/302/ 201/34 IPC	Interim compensation 19.03.2019	N/A	N/A	N/A	State of Jharkhand	50,000/- 25,000/-	Interim compensation 19.03.2019	Victim Compensation Scheme 2012	
8		Fuljamcs Bhengra ST 101/2017 GR 06/2016 Torpa PS 02/2016	147/148/149/ 364/302/201 IPC and 27 Arms Act	Interim compensation 19.03.2019	N/A	N/A	N/A	State of Jharkhand	50,000/-	Interim compensation 19.03.2019	Victim Compensation Scheme 2012	
9	PDJ. Khunti	Sombari Hapadgada ST 52/2017 GR 158/2016 Murhu PS 34/2016	302/201/34 IPC	Interim compensation 19.03.2019	N/A	N/A	N/A	state of Jharkhand	50,000/-	Interim compensation 19.03.2019	Victim Compensation Scheme 2012	
10		Kranti Devi Kanis Kumar Anush Kumar ST 137/2016 GR 152/2016 Murhu PS 32/2016	302/379/34 IPC	Interim compensation 19.03.2019	N/A	N/A	N/A	State of Jharkhand	50,000/- 10,000/- 10,000/-	Interim compensation 19.03.2019	Victim Compensation Scheme 2012	
11		Birsa Purti ST 40/2014 GR 508/2013 Murhu PS 84/2013	302/34 IPC	N/A	Final compensation 19.03.2019	N/A	N/A	State of Jharkhand	1,00,000/-	Final compensation 19.03.2019	Victim Compensation Scheme 2012	

**Data as to Rehabilitation under
Victim Compensation under Jharkhand Victim Welfare Fund Rules 2014**

Period = 1st Quarter (1-1-19 to 31-3-19)

Format B

Sl No.	Name of Court with Full Designation	Date of Conviction	Whether payment made to victim under Victim Welfare Fund Rules 2014 or not	Details of victim wise payment	Whether payment was made to victim under the order of Hon'ble High Court/Trial Court/Appellate Court/ or payment was made when case was pending before the High Court (Please specify the Case No, Name of the Court, Date of order for payment of compensation)
Nil	Nil	Nil	Nil	Nil	Nil

Data as to Rehabilitation under

Rehabilitation of Victim under Central scheme for assistance to Civilians Victim/Family of Victims of terrorist/communal and naxal violence

Period = 1st Quarter (1-1-19 to 31-3-19)

Format D

Sl No.	Name of Court with Full Designation	Name and address of the victims with details of Case No. GR Case No./ST Case No/PS Case No./Comp Case No. (N.B: Name/Identity of Rape Victim and Victim under POCSO Act and Juvenile not to be revealed)	Whether Chargesheet/ Final Form submitted (please specify the sections)	Details of Rehabilitation Measure		Details of Compensation	
				Compensation Amount paid	Govt Job Provided	Compensation amount yet to be paid	Job yet to be provided
Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Submitted
Assistant, DLSA, Khunti

Secretary
DLSA, Khunti